

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
New IA/3573/ND/2024 IN IB/526/ND/2023

IN THE MATTER OF:

Gaurav Mittal ... Applicant
Versus
Edelweiss Asset Reconstruction Company ... Respondent

Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Naresh Kumar Sood, Adv.
For the Respondent : Mr. Naresh Sood, Mr. Vinod Chaurasia, Ad.
For the EARC : Mr. R. P. Agrawal, Ms. Reema Mishra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3573/ND/2024

Learned Counsel for the applicant and Learned Counsel for the Resolution Professional are present physically. Learned Counsel for the respondent is present through video-conferencing. Learned Counsel for the applicant seeks some time to file reply to the Resolution Professional's Report. One week's time is granted to the applicant to file reply to the Resolution Professional's Report. List this matter on 29.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)